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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

VERSUS

STATE OF U.P & OTHERS

28.6.24

...APPLICANT

...RESPONDENTS

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NDOH: 21.02.2024

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RESPONDENT NO. 50

THROUGH

S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI - 110029.

Ph. 9313119255 |deeksha.kakar@scladi.com

New Delhi

Dated:17.02.2024



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

S.No. 256 10-24
...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO.50, TO THE REPORT DATED
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG
WITH REPORT OF COMPLAINT.**

I, Mr. Tushar Maurya, Authorized Signatory/Partner for M/s Ideal Visions, Sonpur, Bhagwat, Chunar, Mirzapur aged about 39 years, do hereby solemnly affirm and declare as under:



1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.50 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17th October, 2023, passed by this Hon'ble Tribunal in the above Application.
3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in

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MAURYA

respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 03.02.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".

4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.



The Deponent has established a stone crusher Industry Unit at the Stone Project at Arazi No. 131, Village Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District –Mirzapur.

6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint Committee along with status of compliance in respect thereof:

- (i) Under S.no. 6.7 (c)-(d), it has been observed that,
"The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher,

Nakshat Singh
 [Signature]

vibrating screens (waterfall) and conveyor belts and ends of conveyor belts have partially covered with tin shed or metallic sheet. One conveyor belt for collecting stone dust has not covered."

"A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor."

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust.



(ii)

Under S.no. 6.7 (e), it has been observed that, *"Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit."*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust

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suppression. Further the Industry is also maintaining a proper log book for electric and water consumption record, which is available at the site.

- (iii) Under S.no. 6.7 (f), it has been observed that, *“Barricading of metal sheet or bricks have established as wind-breaking wall around the whole periphery of the stone crusher except north firection. The barricading has established approximate 12 feet except north direction.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the Respondent industry has maintained a 12 feet high metal sheet barricading/ boundary wall in all directions. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.



- (iv) Under S.no. 6.7 (g) it has been observed that, *“A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the “Protocol for Development of Green Belts” notified vide Board Office order No.H16405/220/2018/02.”*

[Signature]
[Signature]

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. The Compliance of the condition of maintaining the green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (v) Under S.no. 6.7 (h), it has been observed that, *"Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements."*



It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area

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are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis.

- (vi) Under S.no. 6.7 (i), it has been observed that, *“Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry.”*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has not been in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.



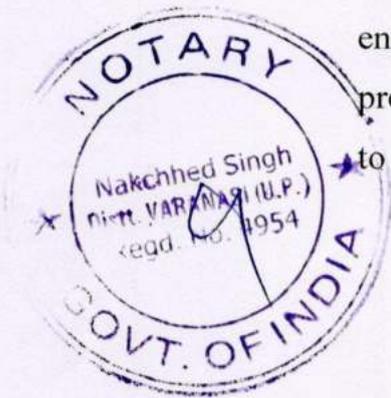
- (vii) Under S.no. 6.7 (j), it has been observed that, *“As per Regional Office, UPPCB, Sonebhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.01.2021 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and

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denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 16.02.2024. The last compliance report was submitted on 26.09.2023. The copy of the most recent Compliance Report dated 16.02.2024 is annexed hereto as Annexure "A-2".

7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.



[Signature]
 DEPONENT

VERIFICATION

Verified on this the _____ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

Before me
 SWORN & VERIFIED
[Signature]
 N. SINGH ADV
 NOTARY GOVT OF INDIA
 REGD No. 4954
 DISTT. VARANASI (U.P.)

[Signature]
 DEPONENT
 (Anand Kumar)
 17/2/2024



संदर्भ सं०

Ref. No. H05677/C-2/NGT-G7/SCN/24

सेवा में,

दिनांक

Date ...12/1/24.....

पंजीकृत

M/S IDEAL VISIONS,
ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S IDEAL VISIONS, ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR. जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाईन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S IDEAL VISIONS, ARAZI, NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रूपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के सबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com Stone closure order

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com



उत्तर प्रदेश UTTAR PRADESH

GM 532665

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

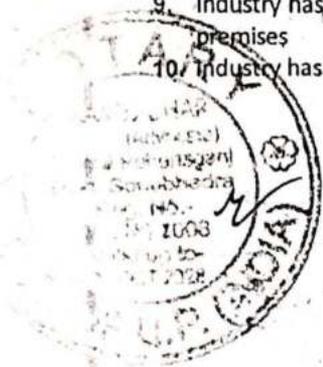
सोनभद्र।

मैं तुषार मौर्य, जनपद वाराणसी (उ०प्र०) का मूल निवासी हूँ। मेसर्स आइडियल विजन्स, आराजी नं० 131, ग्राम-सोनपुर, परगना-भगवत, तहसील-घुनार, जनपद मीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६७७/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमरा:.....२/.....पर

तुषार मौर्य



(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 17 तक पर दी गयी सूचनाये पूर होशॉहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-03.02.2024

ह० शपथग्राही

तुषार मौर्य

(तुषार मौर्य)

मे० आइडियल विजन्स,
मीरजापुर



5.2.24



IDEAL VISIONS

Village- Sonpur, Post- Ahraura - Mirzapur-231002 (U.P.)

GST No.: 09AADFI2206D1ZX

सवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

विषय: मे० आइडियल विजन्स, आराजी नं० 131, ग्राम-सोनपुर, भगवत, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६७७/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६७७/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयीं। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग का बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
म०सं०-१६२ उत्तर मोहाल
रावर्ट्सगंज-सोनभद्र

भवदीय
तुषार मौर्य
(तुषार मौर्य)
मे० आइडियल विजन्स,
मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(तुषार मौर्य)

5766

12



 **GPS Map Camera**

Ahraura, Uttar Pradesh, India
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
Lat 25.052027°
Long 83.001054°
14/02/24 02:22 PM GMT +05:30



Google



 **GPS Map Camera**



Ahraura, Uttar Pradesh, India
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
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Long 83.001256°
14/02/24 02:17 PM GMT +05:30



 **GPS Map Camera**



Ahraura, Uttar Pradesh, India
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
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Long 83.001105°
14/02/24 02:16 PM GMT +05:30



GPS Map Camera



Ahraura, Uttar Pradesh, India

3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India

Lat 25.052666°

Long 83.000908°

14/02/24 02:16 PM GMT +05:30

5771

17



 **GPS Map Camera**



Sonpur, Uttar Pradesh, India
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Long 83.000493°
14/02/24 02:13 PM GMT +05:30



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Sonpur, Uttar Pradesh, India

3232+GP, Sonpur, Uttar Pradesh 231301, India

Lat 25.053353°

Long 83.000547°

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5773



 **GPS Map Camera**



Sonpur, Uttar Pradesh, India
3232+GP, Sonpur, Uttar Pradesh 231301, India
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Long 83.000527°
14/02/24 02:11 PM GMT +05:30

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Sonpur, Uttar Pradesh, India
3232+GP, Sonpur, Uttar Pradesh 231301, India
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Long 83.000556°
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Sonpur, Uttar Pradesh, India
3232+GP, Sonpur, Uttar Pradesh 231301, India
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14/02/24 02:08 PM GMT +05:30





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Sonpur, Uttar Pradesh, India
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14/02/24 02:07 PM GMT +05:30

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Sonpur, Uttar Pradesh, India
3232+GP, Sonpur, Uttar Pradesh 231301, India
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Sonpur, Uttar Pradesh, India
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Long 83.00141°
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Sonpur, Uttar Pradesh, India
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Sonpur, Uttar Pradesh, India

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Lat 25.053216°

Long 83.001282°

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 **GPS Map Camera**

Sonpur, Uttar Pradesh, India
3232+GP, Sonpur, Uttar Pradesh 231301, India
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Long 83.001198°
14/02/24 02:02 PM GMT +05:30





 **GPS Map Camera**



Ahraura, Uttar Pradesh, India
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
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Long 83.001411°
14/02/24 01:58 PM GMT +05:30



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Sonpur, Uttar Pradesh, India

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Ahraura, Uttar Pradesh, India

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Sonpur, Uttar Pradesh, India
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Ahaura, Uttar Pradesh, India
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14/02/24 01:56 PM GMT +05:30



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Ahraura, Uttar Pradesh, India

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Long 83.00144°

14/02/24 01:55 PM GMT +05:30





 GPS Map Camera

Ahraura, Uttar Pradesh, India
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Long 83.001302°
14/02/24 01:53 PM GMT +05:30





 **GPS Map Camera**

Ahraura, Uttar Pradesh, India

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Lat 25.051941°

Long 83.001146°

14/02/24 01:52 PM GMT +05:30



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3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
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Long 83.000519°
14/02/24 01:49 PM GMT +05:30



Google



 **GPS Map Camera**



Ahraura, Uttar Pradesh, India
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India
Lat 25.05192°
Long 83.001255°
14/02/24 01:53 PM GMT +05:30



 GPS Map Camera

Ahraura, Uttar Pradesh, India

3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India

Lat 25.052086°

Long 83.000456°

14/02/24 01:47 PM GMT +05:30



Google

From

Date:

M/s Ideal Visions

R/o- Arazi No. 131,
Village – Sonpur, Pargana - Bhagwat
Tehsil - Chunar,
District- Mirzapur, Uttar Pradesh
Pin code - 231302

To,

The Regional Officer,

U.P. Pollution Control Board,
House No. 162, Uttar Mohal
Robertsganj, Sonbhadra – 231216

Ref: Letter no 159700/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Dated 17/08/22.

Subject: Compliance of CTO Conditions for Crushing Unit of IDEAL VISIONS Project located at Arazi No. 131, Village – Sonpur, Pargana -Bhagwat, Tehsil – Chunar, District - Mirzapur, Uttar Pradesh.

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 159700/UPPCB/Sonebhadra(UPPCBRO)/CTO/Both/Mirzapur/2022 Dated 17/08/2022.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

M/s IDEAL VISIONS

Copy to:

1. Chief Environmental Officer (Circle-2),U.P. Pollution Control Board, Lucknow.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

159700/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022

Date: 17/08/2022

To,

M/s

IDEAL VISIONS

ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT,
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, MIRZAPUR, 231302

Application Id-
16958834

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **IDEAL VISIONS** located at **ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, MIRZAPUR, 231302.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA IDEAL VISIONS granted for the period from **25/07/2022 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Stone Grits @ 1800 TPD	1800	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	Soak Pit/Septic Tank.	Septic Tank	null

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process Emission	NA	00	Particulate Matter	NA
2	Silent Acoustic Enclosure D.G. Set @ 500 KVA	Diesel	01	Particulate Matter	As Per Board Norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	As per Board Morms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This Consent To Operate is granted to M/s IDEAL VISIONS for production of Stone Grits of different sizes @1800 TPD using stone boulder as raw material at ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, ,231302

2. The Coordinate of the industry is 25.053141 N, 83.0013917 E.

3. Industry shall Comply the direction issued by the Board vide its letter No.H77298/C-2/Vayu-508/22 dated 16.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.

4. As per Balance Sheet Submitted with application form the total project cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee for CTO of Rs.20,000.00 via Online mode and Rs.1,00,000.00 via Demand Draft No. 821999 dated 06.08.2022 which seems valid fee for consent upto 31.07.2025.

5. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

6. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

7. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.

8. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

9. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.

10. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.

11. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.

12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

13. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary

arrangement.

14. The industry shall install air pollution control measures as mentioned below:-

- a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
- b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
- c) All belt conveyors shall be covered by the industry.
- d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
- e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
- f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
- g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
- h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

15. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.

16. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.

17. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.

18. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.

19. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.

20. Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.

21. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

22. This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.

23. If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

24. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.

25. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

REGIONAL OFFICER

Copy to:

CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

REGIONAL OFFICER

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A	Compliance Report
B	Annexures
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	Annexures 2: Site Photographs and Plantation Photographs

Project

Stone Crushing Unit

At

Arazi No. 131, Village – Sonpur, Pargana - Bhagwat ,
Tehsil - Chunar,
District - Mirzapur,
Uttar Pradesh.

COMPLIANCE REPORT

PROJECT PROPONENT

M/s IDEAL VISIONS

Correspondence Address

M/s. IDEAL VISIONS

Arazi No. 131 Village – Sonpur, Pargana - Bhagwat ,
Tehsil - Chunar,
District - Mirzapur, Uttar Pradesh.

Location: Arazi No. 131, Village- Sonpur, Pargana- Bhagwat,
Tehsil - Chunar, District- Mirzapur, Uttar Pradesh.

CTO Compliance Report

Validity Period: 25/07/2022 To 31/07/2025

CONDITIONS OF CONSENT

CCA is hereby granted to **IDEAL VISIONS** located at **ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR,231302.** Subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA IDEAL VISIONS granted for the period from 25/07/2022 to 31/07/2025 and valid for all manufacturing of following products.

S.No	Product	Qunatity	Unit
1.	Stone Grits @ 1800 TPD	1800	Metric Tonnes/Day

2. **Conditions under Water (Prevention and Control of Pollution) Act- 1974 as amended:-**

- i. The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Qunatity (KLD)	Treatment facility	Discharge Point
Domestic	Soak Pit/Septic Tank	Septic Tank	null

- ii. Trade Effluent Treatment and Disposal : - The applicant shall operate Effluent Treatment Plant consisting of Primary/Secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/ email with a report in this regard to be dispatched immediately.

- iii. The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to unit from time to time:-

Industrial Effluent Quality Standard

S.No	Parameter	Standard
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- iv. Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- v. The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S.No	Parameter	Standard
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3. **Conditions under Air (Prevention and Control of Pollution)Act- 1981 as amended :-**

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- i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards..

Air Pollution Source Details					
S.No	Air Pollution source	Type of Fuel	Stack No.	Parameters	Height
1	Process Emission	NA	00	Particulate matter	NA
2	D.G. Set (320 KVA Nos. 01)	DIESEL	01	Particulate matter	As Per Board Norms

Emission Quality Standards			
S.No	Stack No.	Parameter	Standards
1	00	Particulate Matter	As per Board Norms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise Level in db(A) leq	Industrial area		Commercial area		Residential area		Silence zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

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(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:

Sr. No.	Conditons	Compliance
1.	This consent to operate is granted to M/s. IDEAL VISIONS for production of Stone Grits of different sizes @1800 TPD using stone boulder as raw material at ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT,TEHSIL-CHUNAR,DISTRICT MIRZAPUR, ,231302	Noted and agreed.
2.	The Coordinate of the Industry is 25.053141 N, 83.0013917 E.	Noted and agreed.
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77298/C-2/Vayu-508/22 dated 16.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Noted and agreed.
4.	As per Balance Sheet Submitted with application form the total project cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee for CTO of Rs.20,000.00 via Online mode and Rs.1,00,000.00 via Demand Draft No. 821999 dated 06.08.2022 which seems	Noted and agreed.

Project Proponent: M/s IDEAL VISIONS

Location: Arazi No. 131, Village- Sonpur, Pargana- Bhagwat,
Tehsil - Chunar, District- Mirzapur, Uttar Pradesh.

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Validity Period: 25/07/2022 To 31/07/2025

	valid fee for consent upto 31.07.2025.	
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.	Noted and agreed
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Noted and agreed
7.	The industry shall submit audited balance sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.	Noted and will be complied.
8.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Noted and agreed.
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Noted and agreed.
11.	The Industry should be install separate energy meter at bore well for measuring of electric consumption in bore well.	Noted and agreed .
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Noted and agreed.
13.	Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	Noted and will be complied
14.	The industry shall install air pollution control measures as mentioned below:- a. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including	Noted and agreed.

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	<p>their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</p> <p>b. All opening provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</p> <p>c. All belt Conveyers shall be covered by the Industry.</p> <p>d. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</p> <p>e. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.</p> <p>f. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</p> <p>g. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</p> <p>h. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premise</p>	
15.	Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.	Noted and agreed.
16.	The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 µg/Nm ³	Noted and agreed
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days	Noted and agreed
18.	For green belt at least 8 feet height plants should be	Noted and complied

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	planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	
19.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.
20.	Industry shall abstract ground water with the valid permission (NOC) of competent Authority/CGWA or any other concerned authority.	Noted and agreed
21.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CIINGT8312020, Dated 27.02.2020.	Noted and agreed
22.	This consent is valid for discharge of domestic effluent only.	Noted
23.	It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Noted
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.	Noted
25.	The person authorized shall not rent, lend, sell, transfer otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted and agreed

GENERAL CONDITIONS

Sr. No.	Conditions	Compliance
1.	The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Noted
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Not applicable
3.	Treated Industrial waste water and domestic waste water	Not applicable, as this is crushing

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	shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	unit.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and agreed
5.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Not applicable, as this is crushing unit.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Noted and Agreed
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted and agreed.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted and agreed
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted and agreed.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted and agreed.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted

Annexures

Sl. No.	Contents
1.	Annexures 1: Lease Deed
2.	Annexures 2: Site Photographs and Plantation Photographs

Annexure- I
Lease Deed



उत्तर प्रदेश UTTAR P



DG 995016



राजेश सिंह (एडवोकेट)
सिविल कोर्ट चुनार, मीरजापुर
रजि.नं० यू.पो. 7551/92



202001003007851

पट्टा विलेख/ कबूलियतनामा

कार्यालय का नाम : उप निबंधक -चुनार

1- यह पट्टा विलेख/ कबूलियतनामा निम्न पक्षकारों के मध्य निष्पादित किया गया है:-

क- श्री/श्रीमती/कु० : श्रीमती पूनम पाण्डेय

पूनम पाण्डेय

Anil K. Pandey



क्रम संख्या 0208 दिनांक 29/12/2020

स्टाम्प मूल्य 4.00 प्रयोजन कृष्णा नदी नदी

क्रेता का नाम पिता का नाम व पता श्री आरिधर विज-न बजारी पार्टी लाला

श्री मोहन - 1 - रवे - माला रीस कौट बालाजी

इन्द्र बहादुर सिंह
स्टाम्प विक्रेता ला0 को
बुनार, भीरजापुर ला0 न0 78

श्री वंद्य



5812

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उत्तर प्रदेश UTTAR PRADESH

DG 995017

DG 995017

2

पुत्र/पत्नी/पुत्री :

पत्नी श्री कमलेश कुमार पाण्डेय

पेशा :

गृहिणी

पता :

सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर

पैनकार्ड नं० :

DHBPP1170H

मोबाइल संख्या :

9935729056

पट्टा दाता/प्रथम पक्ष

क- श्री/श्रीमती/कु० :

श्री अनिल कुमार पाण्डेय

पुत्र/पत्नी/पुत्री :

पुत्र श्री कमलेश कुमार पाण्डेय

पेशा :

अन्य

पता :

सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर

कुमेश पाण्डेय

Anil K. Pandey

Anil K. Pandey



क्रमा संख्या 9290 दिनांक 21/08/2020

स्वीकृत मूल्य 4000 प्रयोजन पट्टा विलेख

क्रेता का नाम, पिता का नाम व पता श्री राजेश कुमार मिश्रा बजारी पट्टा लाला राय गौरी

श्री बहादुर सिंह

राज्य विवेक नं० 100
चुनार, मीरजापुर जिला नं० 78

आवेदन सं०: 202001003007851

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1

रजिस्ट्रेशन सं०: 4880

वर्ष: 2020

प्रतिफल- 0 स्टाम्प शुल्क- 56280 बाजारी मूल्य - 0 पंजीकरण शुल्क - 28140 प्रतिलिपिकरण शुल्क - 80 योग : 28220

श्रीमती पूनम पाण्डेय,
पत्नी श्री कमलेश कुमार पाण्डेय
व्यवसाय : गृहिणी
निवासी: सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर



ने यह लेखपत्र इस कार्यालय में दिनांक 21/08/2020 एवं 04:02:01 PM बजे निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

राजेन्द्र प्रसाद (प्रभारी)
उप निबंधक : चुनार
मिर्जापुर
21/08/2020

राजेन्द्र प्रसाद,
निबंधक लिपिक



5814

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उत्तर प्रदेश UTTAR PRADESH

DG 995018

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पैनकार्ड नं० :

EXRPP4308G

मोबाइल संख्या :

9935729056

पट्टा दाता/प्रथम पक्ष

ख- श्री/श्रीमती/कु० :

श्री आइडियल विजन्स बजरिये पार्टनर लल्ला
राम मौर्या

पुत्र/पत्नी/पुत्री :

पुत्र श्री राजनरायन मौर्या

पेशा :

व्यापार

पता :

एस० 20/51-1-ए द- माल रोड कैण्ट वाराणसी

पैनकार्ड नं० :

AADFI2206D

मोबाइल संख्या :

9956290902

श्रीम पान्डेय

Anil K. Pandey

Shreey



क्र. संख्या 0299 दिनांक 21/12/20

स्थान मुंबई पंजीयन पट्टा नं. 1000

संस्था का नाम पिता का नाम व पता श्री आइडियल विजन्स बजरिये पार्टनर लल्ला राम मौर्या

लल्ला राम मौर्या 20/51-1-ए द. माल रोड कैण्ट वाराणसी 220014

इन्द्र बहादुर सिंह 27 गद्य 150

पुनः भालकपुर ला. नं. 78

आवेदन सं०: 202001003007851

बही सं०: 1

रजिस्ट्रेशन सं०: 4880

वर्ष: 2020

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्रीमती पूनम पाण्डेय, पत्नी श्री कमलेश कुमार पाण्डेय

निवासी: सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर

व्यवसाय: गृहिणी पूनम पाण्डेय

पट्टा दाता: 2



श्री अनिल कुमार पाण्डेय, पुत्र श्री कमलेश कुमार पाण्डेय

निवासी: सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर

व्यवसाय: अन्य Anil K. Pandey

पट्टा गृहीता: 1



श्री आइडियल विजन्स बजरिये पार्टनर लल्ला राम मौर्या, पुत्र श्री राजनरायन मौर्या

निवासी: एस० 20/51-1-ए द. माल रोड कैण्ट वाराणसी

व्यवसाय: व्यापार

ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता: 1



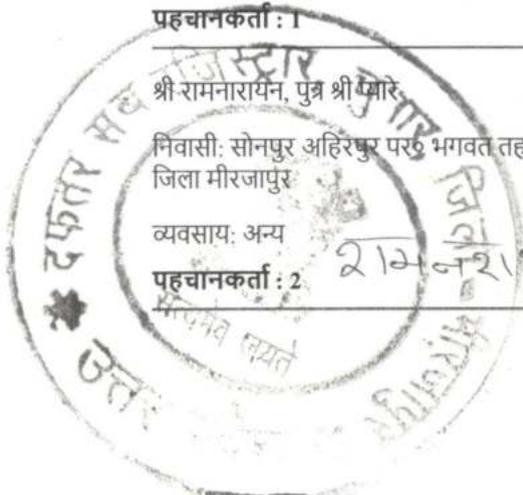
श्री रामनारायन, पुत्र श्री मारे

निवासी: सोनपुर अहिरपुर पर० भगवत तह० चुनार जिला मीरजापुर

व्यवसाय: अन्य

पहचानकर्ता: 2

रामनारायन





उत्तर प्रदेश UTTAR PRADESH

DG 995135

DG 995135

4

पट्टा गृहीता/द्वितीय पक्ष

(प्रथम पक्ष / पट्टादाता और द्वितीय पक्ष / पट्टाग्रहीता की परिभाषा से अभिप्राय दोनों पक्षों, उनके संबंधित वारिसों, उत्तपराधिकारियों, निष्पाददकों, नामितियों, हस्तांतरितियों, प्रशासकों और कानूनी प्रतिनिधियों आदि से है और इसमें ये शामिल हैं।)

2- सम्पत्ति का विवरण:-

- क- सम्पत्ति का प्रकार: पट्टा विलेख/ कबूलियतनामा
 ख- ग्राम का नाम तथा परगना : सोनपुर, भगवत
 ग- सम्पत्ति का विवरण: प्लॉट सं० 131 रकबा : 16950 वर्गमी० सम्पूर्ण का पट्टा किया
 घ- खसरा नम्बर : 131

शुभम पांडेय

Anil K. Pandey

Suresh



विक्रय की तिथि 29-2-2020
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... 22

अनवर अली
स्वयं विक्रेता लॉन्ग
... 1982 ...
... 22

श्री कमलेश कुमार पाण्डेय, पुत्र श्री रामलखन

निवासी: सोनपुर पर० भगवत तह० चुनार जिला
मीरजापुर

व्यवसाय: अन्य

कमलेश कुमार पाण्डेय



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

Handwritten signature of Rajendra Prasad

राजेन्द्र प्रसाद (प्रभारी)
उप निबंधक : चुनार
मिर्जापुर

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे
नियमानुसार लिए गए है।
टिप्पणी :

राजेन्द्र प्रसाद,
निबंधक लिपिक





उत्तर प्रदेश UTTAR PRADESH

03 995 38

DG 995136

5

ड- पट्टे की अवधि : वर्ष 12 माह : 0

च- औसत वार्षिक किराया रू०: 562800

छ- अग्रिम/प्रीमियम की धनराशि
रू० : 0ज- प्रतिभूति जमा, यदि कोई हो
रू०: --

झ- तहसील : चुनार

ञ- जिला : मिर्जापुर

ट- तहसील : चुनार

ठ- जिला.: मिर्जापुर

पुनम पांडेय

Anil K. Pandey

Anil K. Pandey



विक्रय की तिथि 20/11/2020

कय क्र. के आ प्रसोजन पडा मिले 200

क्र. 2602

पुस्तक 200/2603

8000

मि माडुडिल विजयस अजारे कारिगा लालदा 200 के धि।

अनवर अ
स्वाम्य विक्रेता ला
अधिशि 1982 से 2
बुनार-...





उत्तर प्रदेश UTTAR PRADESH

भाग I

प्रस्तुतकर्ता अथवा प्रार्थी द्वारा रखा जाने वाला

उपनिबन्धक चुनार

क्रम संख्या 2020261008643

मिर्जापुर

लेख या प्रार्थना पत्र प्रस्तुत करने का दिनांक 13/08/2020

प्रस्तुतकर्ता या प्रार्थी का नाम शिवलाल एड

लेख का प्रकार: भार प्रमाण पत्र

2008 वर्ष से 2020 तक
प्रतिफल की धनराशि 100

1. रजिस्ट्रीकरण शुल्क
2. प्रतिलिपिकरण शुल्क
3. निरीक्षण या तलाश शुल्क
4. मुख्तार के अधिप्रमाणीकरण लिए शुल्क
5. कमीशन शुल्क
6. विविध
7. यात्रिक भत्ता

1 से 6 तक का योग

100

शुल्क वसूल करने का दिनांक

13/08/2020

दिनांक जब लेख प्रतिलिपि या तलाश

13/08/2020

प्रमाण पत्र वापस करने के लिए तैयार किया

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

रजिस्ट्रार-मीरजापुर

• अदा किया गया कुल स्टाम्प

56280

शुल्क रू० :

चौहद्दी:-

पूर्व

पश्चिम

उत्तर

दक्षिण

रास्ता

जमीन सन्तोष व बचाऊ। पी०एन०सी० क्रेशर प्लान्ट। संजय पाण्डेय का जमीन।

3- प्रथम पक्ष के पक्ष में उक्त अचल सम्पत्ति के स्वामित्व/मालिकाना हक निम्न स्रोत से प्राप्त हुआ है:-

• उक्त अचल सम्पत्ति विक्रेता को विरासत/उत्तराधिकार में प्राप्त हुई है।

5- यह कि उक्त संपत्ति को प्रथम पक्ष ने इससे पूर्व किसी अन्य को विक्रय व दान व बंधक या अन्य प्रकार से हस्तान्तरित नहीं किया गया है।

संजय पाण्डेय

Anil K. Pandey

Shreyas



5821

67

विकास की तिथि 21-1-2020

कृषि मंत्रालय

243-2602

240/2602

म. माइडिल मिजंस क्लबरेड परिवार कला समिति

अनवर अली
स्थापक विकेता ला. 3
सं. 1982 से 2022





उत्तर प्रदेश UTTAR PRADESH

DG 994415

DG 994415

7

- 6- यह कि प्रथम पक्ष/पट्टादाता का पट्टे पर दी जाने वाली उक्तस संपत्ति का एक मात्र/संयुक्त/सह-स्वामी है और निम्नल अनुसूची में उल्लिखित उक्त संपत्ति उसके कब्जे/में है।
- 7- यह कि द्वितीय पक्ष/पट्टाग्रहीता ने उपर्युक्तक उल्लिखित अवधि के लिए निम्नलिखित अनुसूची में वर्णित संपत्ति को पट्टे पर देने के लिए पट्टादाता से संपर्क किया है और पट्टादाता इसमें आगे दिए गए प्रतिबंध एवं शर्तों पर उक्तक संपत्ति पट्टे पर देने के लिए सहमत है।
- 8- यह कि पट्टादाता ने वर्णित औसत वार्षिक किरया व अवधि के लिए संपत्ति का पट्टा कर दिया है।
- 9- यह कि पट्टाग्रहीता व पट्टादाता द्वारा तय की गई तिथि अथवा इससे पहले किराए का भुगतान करेगा।

पूना पाठ्य

Anil K. Pandey

[Signature]





उत्तर प्रदेश UTTAR PRADESH

DG 994416

8

- 10- यह कि पट्टाग्रहीता बिजली और पानी उपभोग प्रभारों का नियमित रूप से संबंधित प्राधिकरणों को सीधे भुगतान करेगा और भुगतान की गई बिलों की प्रतियां पट्टादाता को देगा। यदि बिलों के भुगतान का प्रमाण पट्टादाता से मांगता है तो वह भी उसे देना पड़ेगा।
- 11- यह कि संपत्ति /संपत्ति के गृह कर/अन्य कर में वृद्धि होने की स्थिति में कर देयता में पट्टे का उपभोग करने से जो भी समानुपातिक वृद्धि होगी उसे विशिष्ट रूप से पट्टाग्रहीता द्वारा वहन किया जाएगा।
- 12- यह कि पट्टाग्रहीता संपत्ति अथवा उसके किसी भी भाग को लिखित रूप में पट्टादाता की पूर्व अनुमति के बिना किसी भी व्यक्ति को किराए पर/पट्टे पर नहीं देगा।

राम पांडेय

Anil K. Pandey

Shrey



5825

स्टाम्प करने का प्रयोजन 29.12.20
स्टाम्प करने वाले का नाम व पूरा पता

श्री कृष्ण कला केंद्र (महिला) काठमांडू-२६

स्टाम्प की धनराशि 2000 क्र० सं० २६५१

[Signature]

स्टाम्प विक्रेता शीतला प्रभाद सिंह
लाइसेंस न०-४
लाइसेंस की अवधि 22.7.55 से अब
कडवाँव कोर्ट घुंघर तिम्रो मौरा





उत्तर प्रदेश UTTAR PRADESH

DG 994417

DG 994417

9

- 13- यह कि पट्टाग्रहीता उक्ता संपत्ति अथवा उसके किसी भाग में कोई ढांचागत परिवर्तन नहीं करेगा। तथापि, पट्टादाता की लिखित रूप में सहमति से पट्टाग्रहीता द्वारा निर्माण परिवर्तन/सौंदर्यीकरण किया जा सकता है।
- 14- यह कि यह पट्टा सहमत समयावधि की समाप्ति पर स्वतः निरस्ता हो जाएगा और इसका नवीनीकरण करने का विकल्प, इस विलेख के दोनों पक्षों की परस्पर सहमति से बना रहेगा।
- 15- यह कि पट्टा अवधि की समाप्ति पर पट्टाग्रहीता पट्टादाता को संपत्ति उत्तम अवस्थार में सौंपी जाएगी। पट्टादाता को अदा किए गए अग्रिम/प्रीमियम को लौटाने का अधिकार होगा बशर्ते कि पट्टादाता के किसी भी दावे की प्रतिपूर्ति की गई हो।

श्रीम. पा. उ. थ.

Anil K. Pandey

Jeeva



5827

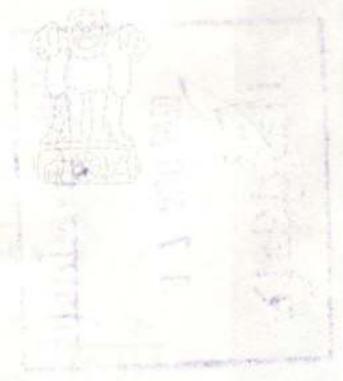
स्टाम्प कथ करने का प्रयोजन
स्टाम्प कथ करने वाले का नाम व पूरा पता...

29.12.20
48170
1/10/84 (13) मीरा केरमपुर 62829

स्टाम्प की धनराशि 2000 क्र०सं० 2823

[Handwritten Signature]

श्रीमान् विक्रम शीतला प्रसाद सिंह
एडवोकेट न०-8
एडवोकेट की अवधि 22.7.86 से अब
उच्च न्यायालय कोर्ट बुनार जिला मीरजापुर





उत्तर प्रदेश UTTAR PRADESH

05/08/2020

DG 994380

10

- 16- यह कि भवन की अवस्थाक का जायजा लेने के लिए पट्टादाता के पास दिन में किसी भी उचित समय पर उक्ति संपत्ति का निरीक्षण करने का अधिकार कायम रहेगा ।
- 17- यह कि उक्त। संपत्ति का प्रयोग केवल विधिसम्मत प्रयोजनों के लिए किया जा सकता है और किया जाएगा।
- 18- यह कि यदि पट्टादाता अथवा पट्टाग्रहीता पट्टा परिसर को अवधि के समाप्ते होने से पहले खाली करवाना चाहता है अथवा चाहते हैं, तो दूसरे पक्ष को लिखित रूप में पूरे एक महीने का नोटिस दिया जाएगा और इस प्रकार से परिसर खाली करने पर पट्टादाता किसी भी देयताओं/क्षतियों की कटौती करने के बाद अदा की गई अग्रिम राशि को वापस करेगा। इस विलेख के पक्षों के बीच उत्पन्ने होने वाले किसी विवाद का निपटान जनपद स्थित न्यायखालयों के क्षेत्राधिकार के तहत किया जाएगा।

गोम पांडेय

Anil K. Pandey

Sreej



स्टांप लिखने की तिथि
 स्टांप कब करने का प्रयोजन
 स्टांप की जाति का पूरा बताना
 स्टांप की जाति

21-8-2020
 म. र. म. लेख
 श्री क. प्रेमल जोगल्य वपारिअ भाई नर म. र. म. लेख
 21/8/2020-1-4-4 भा. र. म. लेख
 श्री क. प्रेमल

21-8-2020
 स्टांप विज्ञान- सत्यनारायण
 स्टांप नम्बर : 14
 स्टांप की अवधि : 2-9-99 से 2000
 10 प्रतिशत । इनार कि०- मिर्जापुर





उत्तर प्रदेश UTTAR PRADESH

DG 994381

DG 994381

11

नोट:- यह कि यह किरायेदारी 12 वर्ष बाद स्वतः समाप्त हो जायेगी।

अन्य शर्त :-

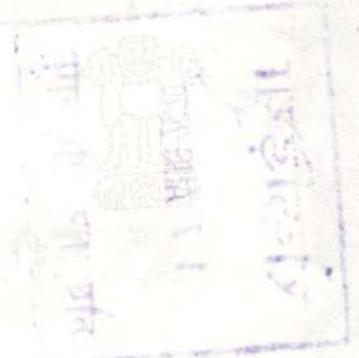
19 यह कि हम प्रथमपक्षगण स्थित मौजा सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर प्लाट नं० 131 के असल मालिक व काबिज दखिल है। जिसका क्षे० 16950 वर्गमी० है। उपरोक्त जमीन मे हर प्रकार का मालिकाना हक हासिल है चूकि जमीन कंकरीली व पथरीली है इसलिए इस पर खेती होना सम्भव नही है व्दितीयपक्ष ने उद्योग हेतु उक्त जमीन की माँग किया व 536000/- रू० प्रति वर्ष देने को तैयार हुए जो प्रथमपक्षगण को उचित लगा इसलिए हम व्दितीयपक्ष को क्रेशर प्लांट उद्योग हेतु 16950 वर्गमी० जमीन निम्न शर्तों से पाबन्द होता है- 1- यह कि व्दितीयपक्ष उसमे उद्योग लगावे और प्रति वर्ष तयशुदा धनराशि का भुगतान करते रहे। 2- यह कि किरायेदारी 12 वर्षों तक चलती रहेगी इस प्रकार प्रथम 6 वर्ष का कुल किराया 536000/- प्रतिवर्ष की दर से 3216000/-रू० होता है

प्रम. पांडेय Anil K. Pandey

Shreeff



21-8-2020
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 10001-10002



सत्यनारायण
 सत्यनारायण
 22
 10-9-2-22 1000
 10 परिसर + चत्वार वि० निर्वाण





उत्तर प्रदेश UTTAR PRADESH

BM 920971

12

एवं सातवे वर्ष से मूल किराये पर 10 प्रतिशत बढ़ाकर बारहवे वर्ष तक कुल किराया 3537600/- रु० होता है इस प्रकार कुल किराया 6753600/- रु० होता है इस प्रकार औसत वार्षिक किराया 562800/- रु० के पाँच गुना पर 2 प्रतिशत स्टाम्प शुल्क 56280/- अदा किया जा रहा है 4- यह कि यह किरायेदारी प्रथमपक्षगण तथा प्रथमपक्षगण के वारिसानो पर भी बाध्य होगा। 5- यह कि जब द्वितीयपक्ष अपना उद्योग हटायेगा तब जो मलवा इत्यादि होगा उसे साफ करके प्रथमपक्षगण को कब्जा देगा। 6- यह कि प्रथमपक्ष लीजशुदा भूमि को 6 वर्ष तक किसी भी प्रकार द्वितीयपक्ष को हैरान व परेशान नहीं कर सकते अगर प्रथमपक्ष किसी भी प्रकार का परेशानी/हस्तक्षेप करते है तो सक्षम न्यायालय की शरण लेकर कानूनी कार्यवाही की जायेगी। 7- यह कि यदि प्रथमपक्ष किसी भी प्रकार से मृत्यु हो जाती है तो प्रथमपक्ष के वारिसान भी द्वितीयपक्ष को किसी भी प्रकार का पट्टा शुदा अवधि तक किसी

श्रीम 41-इय

Anil K. Pandey



स्टाम्प विक्रेता का नाम... 21-8-2020
 स्टाम्प का करने का प्रयोजन... H.C. 1 - मिथलपुर
 स्टाम्प का का... 0.1 F.C.H. 314 मी 21
 21-8-2020
 1000 1000 1000



0249131467
 स्टाम्प विक्रेता- सत्यनारायण
 लाहकेश नम्बर : 22
 कागज की अवधि : 0-12-19 से 2020
 ...





उत्तर प्रदेश UTTAR PRADESH

FS 002806

13

भी प्रकार का हस्तक्षेप नहीं कर सकते। यहकि आईडियल विजन्स पैन नं० AADFI2206D पता C 4/118 प्रथमतल सफदरगंज डेवलपमेन्ट एरिया नई दिल्ली 16 के ओर से पार्टनर लल्ला राम मौर्या लेखपत्र प्रस्तुत कर रहे है। पट्टादाता का आधार नं०- 9609 1211 1307 व 2571 7235 9944 पट्टाग्रहीता का आधार नं०-6874 7930 7726 गवाह का आधार नं०-3602 8107 1551 व 4348 7546 1530

20- प्रथम पक्ष एवं द्वितीय पक्ष के मध्य उक्त सम्पत्ति के सम्बन्ध में पूर्व में पट्टा विलेख/ कबूलियतनामा रजिस्ट्रीकृत नहीं कराया गया है।

सुभाष पांडेय Anil K. Pandey

[Handwritten Signature]





उत्तर प्रदेश UTTAR PRADESH

FS 002807

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इस प्रकार प्रथम पक्ष अर्थात् पट्टादाता द्वितीय पक्ष/पट्टाग्रहीता उपरोक्त शर्तों के अधीन विलेख का निष्पादन किया। अतएव इस पट्टा विलेख में उल्लिखित उपरोक्त तथ्यों एवं शर्तों के साक्ष्य स्वरूप दोनों पक्षकारों ने इस पर बिना किसी दबाव अथवा प्रलोभन के तथा पूर्ण होशोहवाश में निम्नलिखित दो गवाहों के समक्ष हस्ताक्षर किए।

21- निष्पादन का दिनांक : 20-08-2020

स्थान : चुनार

साक्षीगण

रामनारायण

01

साक्षी का नाम:

श्री रामनारायण

पिता/पति का नाम :

पुत्र श्री प्यारे



रामनारायण सिंह (पट्टाग्रहीता)
जिविल कोर्ट चुनार, मीरजापुर
रजि.नं० यू.पी. 7551/92

राम प्यारे

Anil K. Pandey





उत्तर प्रदेश UTTAR PRADESH

FS 002808

15

निवासी :

सोनपुर अहिरपुर पर० भगवत तह० चुनार जिला
मीरजापुर

मोबाइल संख्या :

7355338141

02

साक्षी का नाम:

कमलेश कुमार पाण्डेय
श्री कमलेश कुमार पाण्डेय

पिता/पति का नाम :

पुत्र श्री रामलखन

निवासी :

सोनपुर पर० भगवत तह० चुनार जिला मीरजापुर

मोबाइल संख्या :

9935729056

लेखपत्र तैयारकर्ता का नाम : शिवलाल
एड०

कमलेश कुमार पाण्डेय

Anil K. Pandey

Shiv Lal Pandey



Annexure- II

Site Photographs & Plantation Photographs





From

Date: 13.02.24

M/s Ideal Visions
R/o- Arazi No. 131,
Village – Sonpur, Pargana - Bhagwat
Tehsil - Chunar,
District- Mirzapur, Uttar Pradesh
Pin code - 231302

To,

The Regional Officer,
U.P. Pollution Control Board,
House No. 162, Uttar Mohal
Robertsganj, Sonbhadra – 231216

Ref: Letter no 159700/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Dated 17/08/22.

Subject: Compliance of CTO Conditions for Crushing Unit of IDEAL VISIONS Project located at Arazi No. 131, Village – Sonpur, Pargana -Bhagwat, Tehsil – Chunar, District - Mirzapur, Uttar Pradesh.

Dear Sir,

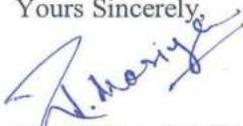
This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 159700/UPPCB/Sonebhadra(UPPCBRO)/CTO/Both/Mirzapur/2022 Dated 17/08/2022.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,



M/s IDEAL VISIONS

डाक प्राप्ति रसीद
प्राप्ति दिनांक...13/2/24
प्राप्तकर्ता के हस्ताक्षर...
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. Chief Environmental Officer (Circle-2),U.P. Pollution Control Board, Lucknow.